



# കേരള ഗസറ്റ് KERALA GAZETTE

## അസാധാരണം EXTRAORDINARY

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്  
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### SECRETARIAT OF THE KERALA LEGISLATURE

#### NOTIFICATION

No. 14768/Legn.3/2022/Leg.

Dated, Thiruvananthapuram, 17<sup>th</sup> August, 2022

The Kerala Co-Operative Societies (Second Amendment) Bill, 2022 together with the Statement of Objects and Reasons and the Financial Memorandum is published under Rule 69 of the Rules of Procedure and Conduct of Business in the Kerala Legislative Assembly.

A. M Basheer,  
Secretary.



**THE KERALA CO-OPERATIVE SOCIETIES  
(SECOND AMENDMENT) BILL, 2022**

**A**

**BILL**

*further to amend the Kerala Co-operative Societies Act, 1969.*

*Preamble.-* WHEREAS, it is expedient further to amend the Kerala Co-operative Societies Act, 1969 (Act 21 of 1969) for the purposes hereinafter appearing;

BE it enacted in the Seventy-third Year of the Republic of India as follows:-

1. *Short title and commencement.-* (1) This Act may be called the Kerala Co-operative Societies (Second Amendment) Act, 2022.

(2) It shall be deemed to have come into force on the 13<sup>th</sup> day of January, 2022.

2. *Amendment of section 2.-* In the Kerala Co-operative Societies Act, 1969 (Act 21 of 1969) (hereinafter referred to as the principal Act), in the proviso to clause (ia) of section 2, for the words “two years” the words “three years” shall be substituted.

3. *Validation.-* Notwithstanding the cesser of operation of the Kerala Co-operative Societies (Amendment) Ordinance, 2022 (Ordinance No.11 of 2022) (hereinafter referred to as the said Ordinance).-

(a) anything done or deemed to have been done or any action taken or deemed to have been taken under the principal Act as amended by the said Ordinance shall be deemed to have been done or taken under the principal Act as amended by this Act;

(b) anything done or any action taken after the cesser of operation of the said Ordinance and before the publication of this Act in the Gazette, which could have been done or taken under the



principal Act as amended by the said Ordinance had it not been ceased to operate, shall be deemed to have been done or taken under the principal Act as amended by this Act.

### **STATEMENT OF OBJECTS AND REASONS**

Proviso to section 2(ia) of the Kerala Co-operative Societies Act, 1969 as amended by the Kerala Co-operative Societies (Amendment) Act, 2021 (Act 34 of 2021) says that “Provided that if the general body of a District Co-operative Bank has not passed the resolution under section 14A, it shall continue as such for a period of two years from the date of commencement of the Kerala Co-operative Societies (Amendment) Act, 2021 or till the Registrar completes the process under clauses (a), (b) and (c) of sub-section (1) of section 74H, whichever is earlier;”. Date of commencement of the amendment Act is 13<sup>th</sup> January, 2022. Since the stay order and status quo order issued by the Hon'ble High Court of Kerala are continuing in force, the Registrar of Kerala Co-operative Societies could not complete the procedure for merger within the period of two years as stipulated in the above said proviso. Hence, the Government have decided to extend the period from “two years” to “three years”.

2. As the Legislative Assembly of the State of Kerala was not in session and as the said proposals have to be given effect immediately, the Kerala Co-operative Societies (Amendment) Ordinance, 2022 was promulgated by the Hon'ble Governor on 13<sup>th</sup> day of January, 2022 and the same was published as Ordinance No.1 of 2022 in the Kerala Gazette Extraordinary No.169 dated 13<sup>th</sup> January, 2022.

3. Though a Bill to replace the said Ordinance by an Act of State Legislature was published as Bill No.88 of the Fifteenth Kerala Legislative Assembly, the same could not be introduced in and passed by the Kerala Legislative Assembly during its session which commenced on the 18<sup>th</sup> day of February, 2022 and ended on the 18<sup>th</sup> day of March, 2022.

4. In order to keep alive the provisions of the said Ordinance, the Kerala Co-operative Societies (Amendment) Ordinance, 2022 was promulgated by the Governor of Kerala on the 31<sup>st</sup> day of March, 2022 and the same was published as Ordinance No.11 of 2022 in the Kerala Gazette Extraordinary No.1094 dated 31<sup>st</sup> March, 2022.

5. Even though a Bill to replace the said Ordinance by an Act of State Legislature was published as Bill No.113 of the Fifteenth Kerala Legislative Assembly, the same could not be



introduced in and passed by the Kerala Legislative Assembly during its session which commenced on the 27<sup>th</sup> day of June, 2022 and ended on the 21<sup>st</sup> day of July, 2022.

6. As per the provisions of sub-clause (a) of clause (2) of Article 213 of the Constitution of India, an Ordinance promulgated by the Governor under the said Article shall cease to operate at the expiration of six weeks from the re-assembly of the Legislature. The period of operation of the said Ordinance thus expired on 8<sup>th</sup> August, 2022. Since provisions of the said Ordinance have to be kept alive and in order to validate the actions taken after the expiry of the said Ordinance and before the publication of this Act in the Official Gazette, a validation clause has been added to the Kerala Co-operative Societies (Second Amendment) Bill, 2022.

7. The Bill seeks to achieve the above object.

### **FINANCIAL MEMORANDUM**

The Bill, if enacted and brought into operation, would not involve any recurring or non-recurring additional expenditure from the Consolidated Fund of the State.

V. N. VASAVAN

